

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-07-2024 AT 10:30 AM**

**CP (IB) No. 574/7/HDB/2019
AND
IA (IBC) No. 1718/2023 in IA (IBC) No. 1098/2023, IA (IBC) 393/2024 in IA
(IBC) (PLAN) 1/2024 & IA (IBC) (PLAN) 1/2024 in
CP (IB) No. 574/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Stressed Assets Stabilisation Fund

...Financial Creditor

AND

Priyaranjani Fibers Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) No. 1718/2023 in IA (IBC) No. 1098/2023

Mr D Srinivasa Rao, Applicant in person present.

Learned Counsel Mr VVSN Raju, for Resolution Professional present physically.

Mr Raghu Babu Guntur, Resolution Professional present physically.

Learned Counsel for the Resolution Professional filed a brief note on the objections raised. Copies served on the Applicant/Promotor/ Suspended Director.

The applicant filed list of dates and events. Copies served on the Resolution Professional. The Resolution Professional is directed to clarify on the queries raised in the list of dates and events, written form, within one week and copies of the response shall be furnished to the other side at least two days the next hearing date.

For hearing, matter adjourned to 16.07.2024.

IA (IBC) 393/2024 in IA (IBC) (PLAN) 1/2024

For hearing, matter adjourned to 16.07.2024.

IA (IBC) (PLAN) 1/2024

Orders will be passed in this IA subject to the orders passed in IA No 393/2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)